

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NOs. 366 & 367 OF 2015 IN**  
**DFR NO. 206 OF 2015**

**Dated: 4<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Karnataka Power Transmission Corporation Ltd. & Anr. .... Appellant (s)**  
**Versus**  
**M/s. Soham Phalguni Renewable Energy Pvt. Ltd. & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Proxy counsel for  
Mr. Balaji Srinivasan

Counsel for the Respondent(s) : Present

**ORDER****IA Nos. 366 & 367 OF 2015**

*(Appls. for condonation of delay in filing & re-filing the appeal)*

Learned counsel for the Applicant/Appellant submits that she will file the affidavit of service during course of the day.

Learned counsel for the Respondent seeks some time to file reply. He may file the same on or before 16.11.2015 after serving copy on the other side.

List the matter on **19.11.2015**.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**